

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

1. OA No.977/94
2. OA No.1334/94

(7)

New Delhi this the 27th day of July, 1999.

Hon'ble Mr. Justice V. Rajagopala Reddy, Vice-Chairman (J)
Hon'ble Mr. R.K. Ahooja, Member (A)

OA No.977/94

Ex. Constable Kartar Chand No.793/NW,
Son of Shri Sadhu Ram,
R/o Qtr. No.99, Police Colony,
Ashok Vihar,
Delhi.

...Applicant

(By Advocate Shri Shankar Raju)

-Versus-

1. The Lt. Governor of NCT of Delhi,
through Additional Commissioner
of Police, Northern Range,
Police Headquarters, M.S.O. Bldg,
New Delhi.

2. The Dy. Commissioner of Police,
North-West District,
Ashok Vihar,
Delhi.

...Respondents

(By Advocate Bhaskar Bhardwaj, proxy for Sh. Arun
Bhardwaj)

OA No.1334/94

Ex-Constable Harpal Singh No.701/NW,
Son of Shri Fateh Singh,
R/o Qtr. No.E-39,
Police Colony, Model Town,
6 Bn. DAP, NPL,
Delhi.

...Applicant

(By Advocate Shri Shankar Raju)

-Versus-

1. The Lt. Governor of NCT of Delhi,
through Additional Commissioner
of Police, Northern Range,
Police Headquarters,
M.S.O. Building,
New Delhi.

2. The Deputy Commissioner of Police,
North-West District,
Ashok Vihar,
Delhi.

...Respondents

(By Advocate Shri Bhaskar Bhardwaj, proxy for Sh. Arun
Bhardwaj)

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ORDER

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By Reddy, J.


It is submitted by the learned counsel for the applicants that these two cases are connected with OA-2046/93 - Ex-Constable Jasmer Singh v. Delhi Admn. & Another, disposed of by us by order dated 21.7.99, as a departmental enquiry had been held against all the three applicants jointly and a common order was passed dismissing them from service and the impugned orders in all the three cases are the same.

2. We have perused the record and we are satisfied that these two OAs are connected with OA-2046/93 and the applicants are also entitled to the benefit of the order dated 21.7.99, passed in OA-2046/93, as the impugned orders in all the three OAs are one and the same and the three applicants were dismissed from service on the basis of the same evidence and by a common order in all the three matters.

3. In accordance with the directions issued by us in OA-2046/93 by judgement dated 21.7.99, these OAs are allowed and the impugned orders of dismissal are set aside. The applicants are directed to be reinstated into service and paid consequential benefits. However, since we have taken a compassionate view of the matter not to reopen the enquiry, the applicants are not entitled to full emoluments. They are entitled to 50% of the emoluments.

4. No costs.


(R.K. AHOJA)
Member (A)


(V. RAJAGOPALA REDDY)
Vice-Chairman (J)

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